

**Unofficial import of gold**

1495. SHRI ABIR RANJAN BISWAS:  
SHRI AHAMED HASSAN:  
DR. SANTANU SEN:

Will the Minister of FINANCE be pleased to state:

(a) how much unofficial import of gold has taken place after the implementation of GST and the details thereof;

(b) the initiatives that Government has taken to control the smuggling of gold, the details thereof:

(c) whether the Goods and Services Tax aids to control the unofficial import of gold, the details thereof; and

(d) whether there are any plans to set up a Gold Board, and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) The details of gold seizures after implementation of GST are as under:—

No. of Cases	Quantity (in Kg.)	Value (₹ in crore)
3807	3634.54	1078.71

(b) All the Directorates/field formations have been alerted to be vigilant and to carry out proper checks to thwart and detect the cases of smuggling of gold.

(c) Yes Madam. GST aids to control the unofficial import of gold into India. For import of all precious metals into the country, three per cent integrated tax (IGST) is payable at the time of import in addition to basic customs duty. As per section 5(2) of the Integrated Goods and Services Tax Act, 2017, integrated tax on goods imported into India shall be levied and collected in accordance with the provisions of section 3 of the Customs Tariff Act, 1975. IGST on imports has subsumed countervailing duty (CVD) levied in lieu of Central Excise Duty and Special Additional Duty (SAD) levied *in lieu* of State VAT (Value Added Tax) or sales tax.

(d) No decision has been taken.

**Detection of tax evasion by GST investigation wing**

1496. SHRI AMAR SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that GST investigation wing has recently detected tax evasion of over ₹ 2000 crore in just two months;